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**BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER
AND FIRST APPELLATE AUTHORITY (NOTARY)**

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM NO.
406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 27/JS&LA(GSY)/NC/RTI/2016

IN THE MATTER OF:

Sh. Makrand Sharma,
S/o late Sh. Banwarilal,
H. No. 343, Opposite Gujarat Bhawan,
Jassaram Road,
Haridwar.

- Appellant

Versus

Central Public Information Officer (NC)
Ministry of Law & Justice
Department of Legal Affairs
R.No.433(A), Shastri Bhawan,
New Delhi – 110001

- Respondent

ORDER

Date: 05.08.2016

Being dis-satisfied with the decision of CPIO dated 28.04.2016 appellant has preferred this appeal received on 21.7.2016.

2. Notices were issued to the respective parties and in response thereof, CPIO is present in person whereas the appellant has neither turned up nor made any submission by any mode, hence, the matter is being disposed of after hearing the CPIO and perusing the material available on record.

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3. It has been stated by the CPIO that the required information was furnished to the appellant and in support thereof track report of the postal services has been submitted. The track report has been taken on record and on perusal thereof makes it clear that information has been delivered to the appellant on 25.7.2016.

4. Considering the fact that as per postal record, the item has been delivered on 25.7.2016 whereas the appellant has preferred the appeal on 13.7.2016 which makes it clear by that time the item was not delivered to the appellant that is why the present appeal.

5. Be as it may but considering the facts and circumstances of the matter on merit, appeal deserves to be allowed and the same is allowed accordingly. CPIO is directed to provide the required information as sought by the appellant vide his original application within 15 days of the order, free of cost.

6. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties are informed accordingly.


(G.S. Yadav)

Joint Secretary & Legal Adviser And
First Appellate Authority

1. Sh. Makrand Sharma, S/o late Sh. Banwarilal, H. No. 343, Opposite Gujarat Bhawan, Jassaram Road, Haridwar
2. DLA/GA & CPIO (NC), Department of Legal Affairs, M/o Law & Justice, R.No.433-A, Shastri Bhawan, New Delhi – 110001 (along with copy of 1st Appeal).